



सत्यमेव जयते

# महाराष्ट्र शासन राजपत्र

## असाधारण भाग आठ

वर्ष २, अंक ५१]

शुक्रवार, डिसेंबर ३१, २०१०/पौष १०, शके १९३२

[पृष्ठे ३, किंमत : रुपये १९.००

असाधारण क्रमांक ९९

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra University of Health Sciences (Second Amendment) Act, 2010 (Mah. Act No. XXXV of 2010), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL,  
Secretary to Government,  
Law and Judiciary Department.

### MAHARASHTRA ACT No. XXXV OF 2010.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 31st December 2010).

An Act further to amend the Maharashtra University of Health Sciences Act, 1998.

WHEREAS both Houses of the State Legislature were not in session ;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Maharashtra University of Health Sciences Act, 1998, for the purposes hereinafter appearing ; and, therefore, promulgated the Maharashtra University of Health Sciences (Second Amendment) Ordinance, 2010, on the 5th October 2010 ;

AND WHEREAS it is expedient to replace the said Ordinance by an Act of the State Legislature; it is hereby enacted in the Sixty-first Year of the Republic of India as follows :—

Short title and commencement.

1. (1) This Act may be called the Maharashtra University of Health Sciences (Second Amendment) Act, 2010.

(2) It shall be deemed to have come into force on the 5th October 2010.

Insertion of section 22A in Mah. X of 1999.

2. After section 22 of the Maharashtra University of Health Sciences Act, 1998 (hereinafter referred to as "the principal Act"), the following section shall be inserted, namely :—

Mah. X of 1999.

Power of Government to specify eligibility conditions for being member of any authority of University.

"22A. Notwithstanding anything contained in any other provisions of this Act, the Government may, in consultation with the Chancellor, by an order published in the *Official Gazette*, specify the eligibility conditions for being elected or nominated as a member of any authority of the University."

Amendment of section 85 of Mah. X of 1999.

3. In section 85 of the principal Act, after sub-section (2), the following sub-section shall be inserted, namely :—

"(2A) The Government shall cause the audited annual accounts of the University, received by it, to be laid before each House of the State Legislature."

Amendment of section 86 of Mah. X of 1999.

4. Section 86 of the principal Act shall be re-numbered as sub-section (1) thereof; and after sub-section (1) as so re-numbered, the following sub-section shall be added, namely :—

"(2) The Government shall cause the annual report of the University, received by it, to be laid before each House of the State Legislature."

Substitution of section 94 of Mah. X of 1999.

5. For section 94 of the principal Act, the following section shall be substituted, namely :—

Admission of students to privileges of University.

"94. Notwithstanding anything contained in this Act, Statutes, Ordinances, Regulations or Rules, any student who immediately prior to the date of commencement of this Act and on the date of commencement of the Maharashtra University of Health Sciences (Second Amendment) Act, 2010 was studying for a degree in Health Sciences in any of the Universities specified in the Schedule to this Act, shall be deemed to be the student of the University."

Mah. XXXV of 2010.

- Mah. Ord. XIV of 2010. 6. (1) The Maharashtra University of Health Sciences (Second Amendment) Ordinance, 2010, is hereby repealed. (2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken or issued, as the case may be, under the corresponding provisions of the principal Act, as amended by this Act.
- Repeal of Mah. Ord. XIV of 2010 and saving.

